

COURT - I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No.191 of 2011
& IA - 283 of 2011

Dated : 7th February, 2012

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Aarti Steels Limited ... **Appellant(s)**

Versus

Orissa Electricity Regulatory Commission & Ors.**Respondent(s)**

Counsel for the Appellant(s): Mr. Sanjay Sen, Mr. Rajiv Yadav,
Ms. Shikha Ohri &
Mr. Anurag Sharma

Counsel for the Respondent(s): Mr. Rutwik Panda for R.1
Mr. R.B. Sharma for R.2
Mr. Suresh Tripathi for R.4 to 6

ORDER

Mr. R.B. Sharma has entered appearance on behalf of Respondent No.2, who is a contesting Respondent, and seeks some time to file the reply. Accordingly, he is directed to file the same on or before 27.02.2012 after serving copy on the other side.

Post the matter for hearing on **29.02.2012.**

In respect of compliance of the impugned Order with regard to tariff of 3.02 per Kwh, the learned counsel for respondent No.2 seeks some time to get instructions. For reporting compliance of the same, Post the matter on **21.02.2012.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/vs